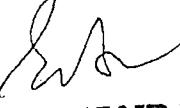


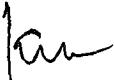
2/11
05/02/2007

Mr. Mahesh Bora, counsel for applicant.
Mr. Vinit Mathur, counsel for respondent.

At the request of learned
counsel for the applicant, the
case is adjourned to 05/04/2007.


R. R BHANDARI

Adm. Member


KULDIP SINGH

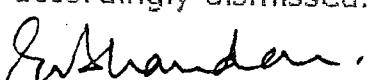
Vice Chairman

Date of Order

5/4/2007

Mr. B.R. Bishnoi, counsel for the applicant, present.
Mr. Vinit Mathur, counsel for respondent.

The learned counsel for the applicant submits that
the reliefs prayed for by the applicant in this O.A. has
already been granted by the respondents. In this view of
the matter, the O. A. has become infructuous, the same
is accordingly dismissed.

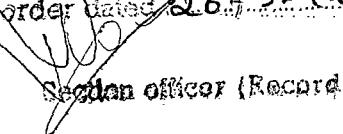

(R.R. Bhandari)

Adm. Member


(Kuldip Singh)

Vice Chairman

Part III and III destroyed
in my presence on 03-6-14
under the supervision of
section officer (I) as per
order dated 26.3.14


Section officer (Record)

9
11/4

order send to
the applicant O/W
82, at 20-4-07